

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI OM MEHTA): (a) Yes, Sir.

(b) Does not arise.

(c) The Scheme for Environmental Improvement in Slum Areas has been transferred to the State Sector from 1st April, 1974.

Central Aid for Production of Timber in M.P. during Fifth Plan

2849. **SHRI BHAGIRATH BHAN-WAR:** Will the Minister of **AGRI-CULTURE** be pleased to state the measures proposed to increase the production of timber with the Cen-tral assistance in Madhya Pradesh during the Fifth-Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): The National Commission on Agriculture in their Interim Report on "Production For-estry—Man-made Forests" have re-commended that Forest Development Corporations be constituted for the development of forests including in-creased timber production. The Gov-ernment of India have accepted this recommendation. In order to promote this activity and assist the States in the establishment of Forest Develop-ment Corporations, an amount of Rs. 10 crores has been provided for Central participation in the equity share capital of such Corporations during the Fifth Plan Period. The Government of Madhya Pradesh are setting up a Forest Development Cor-porations as suggested by N.C.A.

Madhya Pradesh Government has submitted the following projects for assistance through World Bank:

Name of the Project	Period	Processed outlay.
		Rs. crores.
1. Commercial Plan-tations for Teak and Bamboo, Madhya Pradesh.	10 Years	16.47
2. Intensive Forest Management in Bastar, Madhya Pradesh.	10 Years	10.70

These projects are being processed.

Termination of Sub-lease of Plot in Vasant Vihar, New Delhi

2850. **SHRI B. S. BHAURA:** Will the Minister of **WORKS AND HOUS-ING** be pleased to refer to the reply given to Unstarred Question No. 5894 on the 8th April, 1974 and state:

(a) the progress regarding recovery of the damages under the Public Pre-mises (Eviction of Unauthorised Occu-pants) Act, 1971 and when it is likely to be completed; and

(b) the amount of damages which is recoverable and steps which have been taken to ensure the recovery of damages?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND IN THE MINIS-TRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b). In one case, proceedings have been fin-alised and damages totalling Rs. 7,200 levied. If the damages are not paid within the prescribed period, action to recover the amount as arrears of land revenue can be taken.

The other case is at the stage of evidence.